

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 106/TT/2018**

- Subject** : Determination of transmission tariff of Asset: 400 kV D/C (Quad) Nabinagar-II-Gaya transmission line with 2 nos. associated bays at Gaya Sub-station associated with transmission system for Nabinagar-II TPS under Eastern Region.
- Date of Hearing** : 22.1.2019
- Coram** : Shri P.K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S. Jha, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Bihar State Power (Holding) Company Ltd & Others
- Parties present** : Shri S.K. Niranjana, PGCIL  
Shri S.K. Venkatesan, PGCIL  
Shri S.S. Raju, PGCIL  
Shri Amit Yadav, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that the instant petition is filed for determination of transmission tariff from 12.5.2018 to 31.3.2019 of 400 kV D/C (Quad) Nabinagar-II–Gaya transmission line with 2 nos. associated bays at Gaya Sub-station in terms of 2014 Tariff Regulations. He submitted that scheduled COD of the asset was 2.6.2019 and the actual COD of the asset was 12.5.2018 and as such there is no time over-run in case of the instant asset. He submitted that the COD of the asset was preponed at the request of NPGCPL (a JV of NTPC and BSPHCL of Bihar) to provide start up power and NPGCPL has agreed to pay for the transmission charges for the period of preponement. He also submitted that additional ROE @ 0.5% may be granted in the present case in terms of proviso (i) to Regulation 24 of 2014 Tariff Regulations, which was discussed and agreed in the 37<sup>th</sup> ERPC and TCC Meetings dated 16<sup>th</sup> and 17<sup>th</sup> March, 2018. He submitted that all the information sought by the Commission in order dated 5.11.2018 has been submitted vide affidavit dated 16.11.2018. He requested to allow tariff as prayed for in the petition.



2. The Commission directed the petitioner to supply legible copy of all the supporting documents submitted vide affidavit dated 16.11.2018 and the statutory certificates as required under the 2014 Tariff Regulations on affidavit, latest by 12.2.2019, with a copy to the respondents.

3. Subject to the above, the Commission reserved order in the petition.

By order of the Commission

Sd/-

(T. Rout)  
Chief (Law)

